

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 203/MP/2024

Subject : Petition under Section 79(1) (b) and (f) of the Electricity Act 2003 seeking directions to GUVNL to make payment of certain amounts unilaterally deducted/ withheld from the monthly invoices and debit note/ supplementary invoices raised by JITPL

Petitioner : Jindal India Power Limited

Respondent : Gujarat Urja Vikas Nigam Limited and anr.

Date of Hearing : **3.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, JIPL
Shri Pratyush Singh, Advocate, JIPL
Ms. Juhi Senguttuvan, Advocate, JIPL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri Aneesh Bajaj, Advocate, GUVNL

Record of Proceedings

The case was called out for a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner argued at length and *inter alia* submitted that the Respondent, GUVNL, in alleged violation of the terms of the PPA, has incorrectly deducted inter-State transmission losses from the energy bills raised by the Petitioner, despite the PPA stipulating a defined Delivery Point beyond which losses were not attributable to the generator. It was contended that such deductions are unilateral and contrary to the contractual framework. The learned counsel further submitted that the incentive components payable in addition to the base tariff have also not been duly paid.

2. *Per contra*, the learned counsel for GUVNL raised preliminary objections regarding the maintainability of the Petition on the grounds of lack of jurisdiction and absence of privity of contract. On merits, the learned counsel argued at length, explained the methodology adopted by GUVNL for proportionate revision of transmission losses and submitted that, in terms of the PPA, escalation in generation cost cannot be factored into the computation of transmission loss.

3. After hearing the learned counsel for the parties, the Commission directed both the parties to submit the following additional information, after serving a copy on the other, on or before **30.3.2026**:



Directions to the Petitioner (JIPTL):

- (i) *Clarify how the transmission loss component increases due to an increase in generation cost when the transmission loss percentage remains at 3.48%, along with the relevant PPA Clause/Article which permits such methodology and supporting the computation.*
- (ii) *Detailed computation of the amounts claimed as refundable on account of the debit note claim, transmission loss computation methodology difference, and rebate availed from the monthly invoices, along with applicable formulae, working sheets, and a linked Excel statement showing calculation of the principal amount and interest/LPS claimed thereon.*

Directions to the Respondent (GUVNL):

- (i) *Detailed computation of the amounts deducted from the monthly invoices on account of transmission loss computation methodology and rebate availed, along with formulae and linked Excel workings. Also, specify the relevant PPA provisions relied upon for such deductions and submit a linked Excel statement indicating the amount claimed by the Petitioner vis-à-vis the amount paid by the Respondent for the relevant period.*
4. The parties shall file their respective replies, if any, to the additional information submitted by the other party, on or before **6.4.2026**. The parties are also permitted to file their written submissions/notes of arguments on or before **15.4.2026**.
5. Subject to the above, the order in the Petition was reserved.

By order of the Commission

Sd/

**(T.D. Pant)
Joint Chief (Law)**

